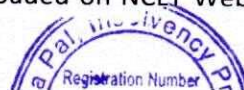


FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SPRUCE TRADING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SPRUCE TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19.08.2009
3.	Authority under which corporate debtor is incorporated/ Registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2009PTC195064
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO. 2898, BLDG. NO. 67, 1ST FLOOR, GANDHINAGAR JALKIRAN CHS LTD, BANDRA (EAST) MUMBAI- 400051
6.	Date of closure of Insolvency Resolution Process	10.10.2020
7.	Liquidation commencement date of corporate debtor	10.10.2020 (Date of uploading of order on NCLT website) Date of order: 04.03.2020
8.	Name and registration number of the insolvency professional acting as liquidator	NAME: Ms. Subha Pal Registration Number IBBI/IPA-001/IP-P01051/2017-2018/11734
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address: 475, SECTOR- A, POCKET- C, VASANT KUNJ, NEW DELHI - 110070 Email: subhapalip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office Address: UNIT NO 22, GROUND FLOOR, RECTANGLE 1, DISTRICT CENTRE, SAKET, NEW DELHI - 110017. Email: subhapalip@gmail.com
11.	Last date for submission of claims	09.11.2020

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Spruce Trading Private Limited on 04.03.2020 under Section 33 of the Code and the order is uploaded on NCLT Website and received by the liquidator 10.10.2020.



The stakeholders of Spruce Trading Private Limited are hereby called upon to submit their claims with proof on or before 09.11.2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 10.10.2020

Place: New Delhi

Subha Pal

IBBI/IPA-001/IP-P01051/2017-2018/11734

